

**Central Administrative Tribunal
Principal Bench, New Delhi
OA No. 1361/2019
New Delhi this the 02nd day of May, 2019**

Hon'ble Sh. Pradeep Kumar, Member (A)

1. Kirtan Kumar S/o Sh. Damodar das, R/o
H.571, Palam Vihar GGN,
Aged about 63 years, Group A
Ex-Principal, Kendriya Vidyalaya
H571, Palam Vihar Gurgaon .. Applicant

(By Advocate : Sh. Amit Yadav)

Versus

KENDRIYA VIDALAYA SANGATHAN Through

1. Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Saheed Jeet Singh Marg
New Delhi – 110016
2. Joint Commissioner (Admn)
Kendriya Vidyalaya Sangathan
18, Institutional Area
Saheed Jeet Singh Marg
New Delhi – 110016
3. Asstt. Commissioner (Vig)
Kendriya Vidyalaya Sangathan
18, Institutional Area
Saheed jeet Singh Marg
New Delhi – 110016 ..Respondents

ORDER (ORAL)

Sh. Amit Yadav, learned counsel represented the applicant.

2. The applicant was working as Principal in Kendriya Vidyalaya Sangathan, Rohtak. He was dismissed from service in the year 2003. He had been representing for

payments of CPF amount. It is seen that vide Kendriya Vidyalaya, Rohtak (Haryana) letter dated 18.03.2016 an amount of Rs. 2,87,166/- towards CPF (available as on 5.2.2002) was ordered to be released to the applicant.

3. The applicant has preferred this OA praying for interest on delay in release of this CPF amount. The applicant had made representation to the DC, K.V.S (RO), Air Force Station, Sec-14, Gurugram on 23.01.2019 which has not been replied as yet. It was followed by a reminder Dt. 15.2.2019.

4. Feeling aggrieved the OA has been filed.

5. Matter has been heard. The OA is disposed off at admission stage itself, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order, within a period of three months from the date of receipt of a certified copy of this order, on the said representation dated 23.1.2019 and 15.02.2019. It goes without saying that if, as a result of this examination, it is found that there has been delay in release of CPF amount, and applicant is not responsible for such delay, the interest for the delayed period shall also be paid as per extant rules. The

applicant has liberty to approach the Tribunal, if some grievance still subsists. No costs.

(Pradeep Kumar)
Member (A)

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